

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1330 of 2019

IN THE MATTER OF:

Amrit Cement Ltd.

...Appellant

Versus

A.K.C. Infrastructure Pvt. Ltd.

...Respondent

Present:

For Appellant :

**Mr. Vivek Jhunjunwala, Mr. Diwakar Naheshwari
and Mr. Shreyas Edupuganti, Advocates**

For Respondent :

**Mr. Arik Banerjee, Mr. Arun Gupta and Mr. Sarfaraz
Karim, Advocates**

ORDER

25.11.2019 As we find that the application under Section 9 of the 'I&B Code' filed against the Appellant – 'M/s. Amrit Cements Ltd.' is still pending before the Adjudicating Authority (National Company law Tribunal) Guwahati Bench, Guwahati, merely because certain record has been called for by the Adjudicating Authority, we are not inclined to interfere with the impugned order dated 25th October, 2019. Whatever the arguments as raised on behalf of the learned counsel for the Appellant may be raised before the Adjudicating Authority before it passes the final order under Section 9 of the I&B Code and thereafter, if there is an aggrieved party, that may move before this Appellate Tribunal.

The appeal stands disposed of with aforesaid observations.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

/ns/sk